The CBI has filed appeal on 27.7.2010 before Session Court, Bhopal under section 377Cr.P.C. for enhancement of sentences of imprisonment u/s 338 IPC and imposition of more fine u/s 304A of IPC against each of the convicted persons and to run the sentences consequently and to enhance fine amount against M/s Union Carbide India Limited u/s 304 IPC.

Destruction of property during protests and bandhs

1066. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that there is a considerable destruction of property during public protests and bandhs;
- (b) if so, whether any assessment has been done of the quantum of such destruction in terms of losses to the exchequer in the last two years;
- (c) whether any action has been taken against those perpetrators of such destruction, who have been caught on camera; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Government is aware of the damage to public properties during the agitations, strikes, bandhs, etc. However, no centralized data is maintained on loss of public property during each of these agitations, strikes, bundhs, etc.

(c) and (d) The Prevention of Damage to Public Property Act, 1984 deals with the offences pertaining to damage caused to the public property. "Public Order" being State subject, as per the Constitution, it is primarily the responsibility of the State Government to register and investigate cases involving offences relating to damage to public property, data relating to which is not centrally maintained.

Headley pleading guilty in 26th November Mumbai attack

1067. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Headley who was responsible for 26th November terror plot in Mumbai has pleaded guilty in Chicago court to all 121 charges against him;